

DEVELOPMENT (SHRI C. P. N. SINGH): I beg to lay on the Table:

(1) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1979-80 together with Audit Report thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the Accounts. [Placed in Library. See No. LT-3432/82].

NOTIFICATIONS CONSTITUTING A COMMISSION OF INQUIRY FOR GANDHI PEACE FOUNDATION, GANDHI SAMARAK NIDHI, ALL INDIA SARWA SEWA SANGH, ASSOCIATION OF VOLUNTARY AGENCIES FOR RURAL DEVELOPMENT ETC., UNION PUBLIC SERVICE COMMISSION (EXEMPTION FROM CONSULTATION) (AMENDMENT) REGULATIONS, 1981 AND NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBHAIAH): I beg to lay on the Table:

(1) A copy of the Notification No. S.O. 839 83(E) (Hindi and English versions) published in Gazette of India dated the 17th February, 1982, constituting a Commission of Inquiry for the purpose of making Inquiry into the working and activities etc. of Gandhi Peace Foundation, Gandhi Samarak Nidhi, All India Sarwa Sawa Sangh; Association of Voluntary Agencies for Rural Development, and other organisations closely connected with the above mentioned organisations. [Placed in Library, See No. LT-3433/82].

(2) A copy of the Union Public Service Commission (Exemption from Consultations) (Amendment) Regulations, 1981 (Hindi and English versions) published in Notification No. G.S.R. 73 in Gazette of

India dated the 23rd January, 1982 under clause (5) of article 320 of the Constitution. [Placed in Library. See No. LT-3434/82].

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The All India Services (Study Leave) First Amendment Regulations, 1981, published in Notification No. G.S.R. 6 in Gazette of India dated the 2nd January, 1982.

(ii) The All India Services (Discipline and Appeal) Amendment Rules, 1982, published in Notification No. G.S.R. 92 in Gazette of India Dated the 30th January, 1982. [Placed in Library. See No. LT-3435/82].

EMPLOYEES' PROVIDENT FUNDS (FIRST AMENDMENT) SCHEME, 1982.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR): I beg to lay on the Table a copy of the employees' Provident Funds (First Amendment) Scheme, 1982 (Hindi and English versions) published in Notification No. G.S.R. 141 in Gazette of India dated 6th February, 1982: under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. [Placed in Library. See No. LT-3436/82].

12.13 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILL AND RESOLUTIONS

THIRTY-SIXTH REPORT

SHRI G. LAKSHMANAN (Madras North): I beg to present the Thirty-sixth Report of the Committee on Private Members' Bills and Resolutions.